

RATIFIED

Minutes of Meeting No.02/12 scheduled on 19.04.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 02/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 19.04.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	ALC, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarthi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The ALC considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 06.01.2009	
Decision : As per written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/158 dated 01/06.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> 1 Total export weight is 950.7 MT to be incorporated in the license. <u>Import</u> The firm has requested for deletion of import item no 9,12,13,16,17 & 24 to 26 & 28. The same may be agreed. The firm has indicated “nil” wastage at Appendix 11A of the application. Hence this Office has not considered any wastage on raw material. - Item no 1- Allowed import of 16.47 MT of length 2636 meters without wastage. The tube OD is 50.8 mm & 5 mm thick to be incorporated in the license. - Item no 2- Allowed import of 7332 kg of length 311.6 meters without wastage. - Item no 3- Allowed import of 271.453 MT of length 76896 meters without wastage. The tube OD is 38.1 mm & 4 mm thick to be incorporated in the license.			

4. Item no 4- Allowed import of 167.374 kg of length 1720.2 meters without wastage.
5. Item no 5 – These are components. Allowed under GN-4. However the import weight is 89.97 MT to be incorporated in the license along with quantity in number.
6. Item no 6 – These are components. Allowed under GN-4. However the import weight is 19.965 MT may be incorporated in the license along with quantity in number.
7. Item no 7 – These are components. Allowed under GN-4. However the import weight is 4380 kg to be incorporated in the license along with quantity in number.
8. Item no 8 – These are components. Allowed under GN-4. However the import weight is 16.96 MT to be incorporated in the license along with quantity in number.
9. Item no 10 – These are components. Allowed under GN-4. However the import weight is 8.5 MT to be incorporated in the license along with quantity in number.
10. Item no 11, 15,18 to 21,27, 29 to 31- This is a component & to be allowed under GN-4.
11. Item no 22,23 & 30 are in sets -The items are deleted because quantity is unspecified and it does not have appropriate units.
12. ~~Item no 14- This is a welding consumables. The firm has applied for 500 kg. May be allowed as applied for.~~

The Regional Authority may take necessary action accordingly

2	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date: 31.05.2011
Decision : The Committee noted that reminder has been sent to the Ministry of Defence and decided to await the firm's reply. The case may be re-listed on 31.05.2011.				

3	Case No.:26/39/80-ALC2/2010	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00828/AM11/	RLA File :07/24/040/00483/AM10/	Lic.No/Date:0710070683 26.03.2010	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Quantities of import items at S.No.1 to 20 to be allowed as 52.35 Kgs., 33.874 Kgs., 6.681 Kgs., 29.189 Kgs., 30.16 Kgs., 416.66 Kgs., 1.11 Kgs, 1.11 Kgs, 25.76 Kgs, 84.683 Kgs, 84.683 Kgs, 133.09 Kgs, 11.232 Kgs, 3.038 Kgs, 0.326 Kgs, 22.691 Kgs, 22.691 Kgs, 4.334 Kgs, 16.01 Kgs, & 39.01 Kgs. respectively inclusive of 240 % wastage after taking 20 % recovery.				
The Regional Authority may take necessary action accordingly.				

4	Case No.:3/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00149/AM11/	RLA File :04/24/040/00012/AM11/	Lic.No/Date:0410113741 12.05.2010	Defer Date: 31.05.2011
Decision : The Committee noted that D.L. for import item No. 3 & 4 were sought in view of written comments of DHI received vide U.O. note No. 3(74)/10-TSW(B)/62 dated 18.01.2011. Now the reply of the firm has been received. The Committee, therefore, decided to forward a copy of firm's reply dated 08.04.2011 to DHI for examination & comments. The case may be re-listed on 31.05.2011.				

5	Case No.:4/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00150/AM11/	RLA File :04/24/040/00011/AM11/	Lic.No/Date:0410113742 12.05.2010	Defer Date: 31.05.2011
	Decision : The Committee noted that D.L. for import item No. 15 & 17 were sought in view of written comments of DHI received vide U.O. note No. 3(74)/10-TSW(B)/62 dated 18.01.2011. Now the reply of the firm has been received. The Committee, therefore, decided to forward a copy of firm's reply dated 08.04.2011 to DHI for examination & comments. The case may be re-listed on 31.05.2011.			

6	Case No.:12/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Rejected
	HQ File :01/80/050/00219/AM11/	RLA File :03/94/040/00167/AM11/	Lic.No/Date:0310574388 14.05.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 09.09.2010 and subsequent reminder dated 12.10.10 and 22.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

7	Case No.:41/18/80-ALC2/2010	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00294/AM11/	RLA File :05/23/040/00080/AM11/	Lic.No/Date:0510267550 05.07.2010	Defer Date: 31.05.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No. 3(30)/08-TSW(B)/155 dated 11.03.2011 wherein it was observed that firm claimed 25% to 40% wastage on 8 raw materials but failed to justify the wastage involved in the processing of raw materials. The Committee deliberated the details of the case and decided to advise the firm to appear before the NC in person along with technical expert to explain their case with full facts of the case. The case may be relisted on 31.05.2011.			

	Case No.:5/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00258/AM11/	RLA File :31/24/040/00058/AM11/	Lic.No/Date:3110043947 13.07.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/207 dated 01/06.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The Total export weight is 356.18 MT to be incorporated in the license.

Import

1. Item no 2 to 8- The firm has amended the requirement of some of the items as per the calculation given. Allowed 2% wastage on the net quantity given by the firm at annexure 1 of their reply of dated 12-11-10. & the same to be incorporated in the license along with quantity in meters already in the license.
2. Item no 1- Deleted the item as the firm has not given calculation for the same (Item no 8 of calculation of reply).
3. Item no 9 to 17- These are components & may be allowed under GN-4.
4. Item no 18 to 20- These are welding material. The quantity applied is reasonable. Allowed as applied for.

The Regional Authority may take necessary action accordingly.

Case No.:24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	Defer Date: 31.05.2011
Decision : The Committee noted the written comments of DHI received vide U.O. Note No. 3(123)/10-TSW(B)187 dated 29/30/03/2011 that the firm has replied vide their letter dated 25.11.10 & 03.01.2011 which is incomplete. The firm has applied for export of 51 ton with import of 6.5 ton. Export weight was subsequently amended to 19 Mt with import 3 MT without changing import list. The Committee, therefore, decided to ask the firm to furnish the following information/clarification:- 1. Copy of purchase order. 2. Break up of indigenous item with value.(Value Addition is very low) 3. Sl no 11 of SDL . The case may be relisted on 31.05.3011.			

Case No.:48/18/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
HQ File :01/80/050/00301/AM11/	RLA File :31/24/040/00061/AM11/	Lic.No/Date:3110044086 23.07.2010	

10	Decision : As per written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/208 dated 01/06.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> Total export weight is 578.66 MT may be incorporated in the license. <u>Import</u> - Item no 1 to 5- These are different types of pipes. The firm has amended the quantity of import drastically. Allowed 2% wastage on the net quantity given by the firm at annexure 1 of their reply of dated 12-11-10 & the same to be incorporated in the license along with quantity in meters already in the license. - Item no 6, 8 & 9- This is a component & allowed under GN-4. - Item no 7- The firm has amended requirement to 56991 kg with 2% wastage. We may agree to firm's request. The Regional Authority may take necessary action accordingly.
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11	Case No.:43/31/80-ALC2/2010	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00521/AM11/	RLA File :31/24/040/00090/AM11/	Lic.No/Date:3110044615 06.09.2010	
	Decision : The Committee deliberated & noted the written comments of DHI received vide their U.O. Note No.3(93)/09-TSW(B)/180 dated 23.03.2011 that the firm has sought wastage 5% in Appendix -11A of application, the actual imports are the multiples of the export item. The Committee, therefore, decided to ratify the norms of import in respect of the subject advance authorization under GN-4 without any wastage. The Regional Authority may take necessary action accordingly.			

12	Case No.:4/25/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00394/AM11/	RLA File :53/24/040/00015/AM11/	Lic.No/Date:5310011323 08.09.2010	Defer Date: 31.05.2011
	Decision : The Committee noted that C&PC has been reminded on 24.03.2011 for comments. The Committee, therefore, decided to await the comments of C&PC. The case may be relisted on 31.05.2011.			

13	Case No.:18/29/80-ALC2/2010	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00453/AM11/	RLA File :05/23/040/00131/AM11/	Lic.No/Date:0510272444 09.09.2010	Defer Date: 31.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter (D.L.) dated 22.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 31.05.2011.			

	Case No.:17/33/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Rejected
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	HQ File :01/80/050/00573/AM11/	RLA File :09/24/040/00223/AM11/	Lic.No/Date:0910043468 09.09.2010	
14	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 24.12.2010 and subsequent reminder dated 10.02.11 and 22.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			
	Case No.:6/25/80-ALC2/2010	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Rejected
	HQ File :01/80/050/00396/AM11/	RLA File :07/24/040/00188/AM11/	Lic.No/Date:0710074164 14.09.2010	
15	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 24.12.2010 and giving sufficient time given after their letter dated 27.01.2011. In the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			
	Case No.:5/29/80-ALC2/2010	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Closed
	HQ File :01/80/050/00440/AM11/	RLA File :03/95/040/00425/AM11/	Lic.No/Date:0310594357 29.09.2010	
16	Decision : The Committee noted that the firm has surrendered the license to R.A., Mumbai vide their letter dated 31.03.2011. The Committee, therefore, decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			
	Case No.:28/33/80-ALC2/2010	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00584/AM11/	RLA File :07/24/040/00233/AM11/	Lic.No/Date:0710074556 01.10.2010	
17	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantities of import items from Sl. No. 1 to 10, 16 & 17 to be allowed on net to net basis. Accordingly, quantities of import items at Sl. Nos. 3, 4, 8, 9, 10 & 16 may be reduced as 78676 Nos., 423640 Nos., 43076 Nos., 3560 Nos., 3560 Nos. & 712 Nos. respectively. - Quantity of import item at Sl. No. 12 to be reduced as 356 Nos. - Quantities of import items from Sl. No. 11 to 15 to be allowed as applied for as 1.05 Sqmtrs./Sq.mtrs. content in the export product. - Import items at Sl. Nos. 18 & 19 put together to be allowed within 2 % of FOB value of exports. The Regional Authority may take necessary action accordingly.			

18	Case No.:16/33/80-ALC2/2010	Party Name:C K INDUSTRIES	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00572/AM11/	RLA File :34/24/040/00163/AM11/	Lic.No/Date:3410028224 07.10.2010	Defer Date: 31.05.2011
	Decision : The Committee noted that the reply submitted by the firm is not complete. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.05.2011: - 1. Separate quantities of each of the four precision turned parts namely PD 1337, PD 2123, PD 1843 & PD 2386 in Nos.			

19	Case No.:41/29/80-ALC2/2010	Party Name:SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00476/AM11/	RLA File :52/24/040/00018/AM11/	Lic.No/Date:5210032162 08.10.2010	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP/DC(MSME) for examination and submission of comments. The case may be re-listed on 31.03.2011			

20	Case No.:27/33/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Rejected
	HQ File :01/80/050/00583/AM11/	RLA File :03/95/040/00543/AM11/	Lic.No/Date:0310596007 08.10.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 23.12.2010 and subsequent reminders dated 10.02.11 and 23.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

21	Case No.:25/33/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00581/AM11/	RLA File :03/95/040/00557/AM11/	Lic.No/Date:0310596998 14.10.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total net empty weight of export products may be specified as 243.203 MT. 2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 107.487 MT on net to net basis as claimed by the firm. The Regional Authority may take necessary action accordingly.			

22	Case No.:16/2/80-ALC2/2011	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00937/AM11/	RLA File :07/21/040/00491/AM11/	Lic.No/Date:0710074822 14.10.2010	Defer Date: 31.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 31.03.2011.				

23	Case No.:18/33/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00574/AM11/	RLA File :07/24/040/00285/AM11/	Lic.No/Date:0710074989 22.10.2010	Defer Date: 31.05.2011
Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.				

24	Case No.:24/33/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Rejected
	HQ File :01/80/050/00580/AM11/	RLA File :03/95/040/00582/AM11/	Lic.No/Date:0310598467 25.10.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 23.12.2010 and subsequent reminder dated 10.02.11 and 24.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The Regional Authority may take necessary action accordingly.				

25	Case No.:8/41/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/81/050/00427/AM11/	RLA File :31/24/040/00130/AM11/	Lic.No/Date:3110045269 28.10.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(77)/10-TSW(B)/574 dated 02.12.2010, the Committee decided to ratify the norms of import item on repeat basis as per Advance Authorization License No. 3110043464 dated 02.06.2010 in Meeting No. 1/12 dated 05.04.2011 in respect of the subject advance authorization as under:-				
"Import of f 100 MT as applied for with 42% wastage in respect to out put. However, the description of import may be amended to "Carbon Steed seamless Tubes".				
The Regional Authority may take necessary action accordingly.				

26	Case No.:21/33/80-ALC2/2010	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00577/AM11/	RLA File :07/24/040/00296/AM11/	Lic.No/Date:0710075184 01.11.2010	Defer Date: 31.05.2011

Decision : The Committee noted that some information has been sought for DHI from the firm on 22.03.2011. The Committee, therefore, decided to await the firm's reply and to re-list the case on 31.05.2011.

27	Case No.:10/33/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00566/AM11/	RLA File :05/23/040/00161/AM11/	Lic.No/Date:0510276220 02.11.2010	Defer Date: 31.05.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

28	Case No.:20/33/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00576/AM11/	RLA File :11/24/040/00051/AM11/	Lic.No/Date:1110023479 02.11.2010	Defer Date: 31.05.2011
	Decision : The Committee noted that some information has been sought by DIT from the firm on 22.03.2011. The Committee, therefore, decided to await the firm's reply and to re-list the case on 31.05.2011.			

29	Case No.:38/36/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00737/AM11/	RLA File :34/24/040/00195/AM11/	Lic.No/Date:3410028521 04.11.2010	
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No.30(191)/2010-ME dated 19.04.2011 and noted that wastage claimed by the firm is below the wastage recommended in earlier cases by the sub-Committee in case of M/s Nicomet Industries Ltd., Mumbai. The Committee also observed that earlier few authorizations were ratified by the Norms Committee based upon the sub-Committee report, wherein the imported input which were Cobalt Concentrate, was allowed with 9.06% wastage i.e. @ 1.0963 Kg./Kg content of cobalt in cobalt concentrate. Whereas in its application, the firm has applied for intermediate products of cobalt metallurgy with 7.5%.wastage. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization allow import items with 7.5% wastage. The Regional Authority may take necessary action accordingly.			

30	Case No.:39/36/80-ALC2/2010	Party Name:SHARP TANKS AND STRUCTURALS PVT.LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00738/AM11/	RLA File :03/95/040/00637/AM11/	Lic.No/Date:0310600483 08.11.2010	Defer Date: 31.05.2011
	Decision : The Committee noted that some information has been sought for DIPP from the firm on 22.03.2011. The Committee, therefore, decided to await the firm's reply and to re-list the case on 31.05.2011.			

	Case No.:2/33/80-ALC2/2010	Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:2/80-ALC2/2011 1069.04.2011	Status: Closed
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31	HQ File :01/80/050/00558/AM11/	RLA File :07/24/040/00301/AM11/	Lic.No/Date:0710075512 19.11.2010	
	Decision : The Committee noted that RA vide their letter dated 01.03.2011 has issued subject authorization for import of components on net-to-net basis with accountability as per GN-4. The Committee therefore decided to treat the case as closed on the part of NC. The Regional Authority may take note of the NC decision for information.			
32	Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date: 31.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			
33	Case No.:27/36/80-ALC2/2010	Party Name:TIMKEN INDIA LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Rejected
	HQ File :01/80/050/00726/AM11/	RLA File :02/24/040/00150/AM11/	Lic.No/Date:0210150897 23.11.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 10..02.2011 and subsequent reminder dated 23.03.11 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			
34	Case No.:8/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00564/AM11/	RLA File :07/24/040/00328/AM11/	Lic.No/Date:0710075606 24.11.2010	Defer Date: 31.05.2011
	Decision : The Committee noted that based on D.L. from DC(MSME), some information has been sought from the firm vide this office letter dated 15.03.2011. The Committee therefore decided to await the firm's reply and to re-list the case on 31.05.2011.			
35	Case No.:9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	Defer Date: 31.05.2011
	Decision : The Committee noted that based on D.L. from DC(MSME), some information has been sought from the firm vide this office letter dated 05.04.2011. The Committee therefore decided to await the firm's reply and to re-list the case on 31.05.2011.			
	Case No.:11/33/80-ALC2/2010	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved

36	HQ File :01/80/050/00567/AM11/	RLA File :03/95/040/00680/AM11/	Lic.No/Date:0310602719 24.11.2010	
	Decision : As per written comments of DC(MSME) vide their U.O. Note No. 25(1)/S.E.O.N/Ka.Mr. dated 15.02.2010 the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm's Advance Authorization No.0310384276 dated 13.06.2006 ratified in Norms Committee Meeting No. 16/82 dated 19.07.2006 & Advance Authorization No. 0310606206 dated 14.12.2010 Meeting No. 38/11 dated 22.02.2011 as under:- The I/O norms for the export product Glass Cartridges for use in Dental/Pen injectors/Auto injectors in various Capacities Sterile or Non Sterile is fixed as per norms for the SION at S.No. A-1034 for the purpose of para 4.7 of H.B.P. only. The Regional Authority may take necessary action accordingly.			

37	Case No.:12/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00568/AM11/	RLA File :05/23/040/00236/AM11/	Lic.No/Date:0510277816 24.11.2010	Defer Date: 31.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011			

38	Case No.:13/33/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00569/AM11/	RLA File :05/23/040/00237/AM11/	Lic.No/Date:0510277817 24.11.2010	Defer Date: 31.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011			

39	Case No.:29/33/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Rejected
	HQ File :01/80/050/00585/AM11/	RLA File :04/24/040/00214/AM11/	Lic.No/Date:0410119184 25.11.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 10.02.2011 and subsequent reminder dated 22.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

40	Case No.:30/36/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Rejected
	HQ File :01/80/050/00729/AM11/	RLA File :03/95/040/00704/AM11/	Lic.No/Date:0310603295 26.11.2010	

Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 10.02.2011 and subsequent reminder dated 24.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

41	Case No.:35/36/80-ALC2/2010	Party Name:ANAND EXPORTS	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00734/AM11/	RLA File :06/24/040/00042/AM11/	Lic.No/Date:0610019975 06.12.2010	Defer Date: 31.05.2011
Decision : The Committee decided to call for the following information as on written comments of DHI's letter dated 13.12.2011 from the firm and to re-list the case on 31.05.2011:- 1. Manufacturing process of the export product. 2 .Roughness of import vis-a-vis export				

42	Case No.:62/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00689/AM11/	RLA File :03/94/040/00823/AM11/	Lic.No/Date:0310605374 09.12.2010	Defer Date: 31.05.2011
Decision : The Committee noted that the firm's has been reminded on 25.03.2011 to furnish their reply to DIT. The Committee, therefore, decided to await their reply and to relist the case on 31.05,2011.				

43	Case No.:22/36/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00721/AM11/	RLA File :08/24/040/00264/AM11/	Lic.No/Date:0810094482 09.12.2010	Defer Date: 31.05.2011
Decision : The Committee noted that the C&PC have been reminded on 23.03.2011 to furnish their comments. The Committee therefore, decided to await their comment and to relist the case on 31.03.2011.				

44	Case No.:28/36/80-ALC2/2010	Party Name:RUBAMIN LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00727/AM11/	RLA File :34/24/040/00221/AM11/	Lic.No/Date:3410028777 10.12.2010	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No.30(191)/2010-ME dated 19.04.2011 and noted that wastage claimed by the firm is below the wastage recommended in earlier cases by the sub-Committee in case of M/s Nicomet Industries Ltd., Mumbai. The Committee also observed that earlier few authorizations were ratified by the Norms Committee based upon the sub-Committee report, wherein the imported input which were Cobalt Concentrate, was allowed with 9.06% wastage i.e. @ 1.0963 Kg./Kg content of cobalt in cobalt concentrate. Whereas in its application, the firm has applied for intermediate products of cobalt metallurgy with 7.5%.wastage. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization allow import items with 7.5% wastage. The Regional Authority may take necessary action accordingly.				

45	Case No.:21/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00720/AM11/	RLA File :04/24/040/00233/AM11/	Lic.No/Date:0410119698 13.12.2010	Defer Date: 31.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

46	Case No.:26/36/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00725/AM11/	RLA File :04/24/040/00227/AM11/	Lic.No/Date:0410119695 13.12.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product to be modified as " Elevator/Lift Model No. B-MONO-GREEN PW15/10-19 –Quantity 5 Nos." 2. "UOM" of import items at Sl. No. 4 & 5 to be modified to "Number" 3. Word "relevant" to be prefixed with the description of import items at Sl. Nos. 22 & 23. 4. Import items from S.No.1 to 23 to be allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.			

47	Case No.:31/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00730/AM11/	RLA File :04/24/040/00237/AM11/	Lic.No/Date:0410119699 13.12.2010	Defer Date: 31.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

48	Case No.:15/39/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00817/AM11/	RLA File :31/21/040/00243/AM11/	Lic.No/Date:3110045890 13.12.2010	Defer Date: 31.05.2011
	Decision : The Committee deliberated the written comments of DIPP received vide their U.O. Note No. dated 19.04.2011 and decided to seek a clarification from the firm regarding Import of "Documents" at S.No.7, 14, 21, 28, 35, 42, 49, 56, 63, 67, 72,77, 82, 87, 92, 97, 102, 107, 113, 118, 123, 128, 133, 138, 143, 148 & 153 of the Advance Authorization. The case may be re-listed on 31.05.2011.			

49	Case No.:32/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00731/AM11/	RLA File :04/24/040/00240/AM11/	Lic.No/Date:0410120014 21.12.2010	Defer Date: 31.05.2011

Decision : The Committee noted that based on D.L. from DC(MSME) some information has been sought from the firm vide this office letter dated 29.03.2011. The Committee therefore decided to await the firm's reply and to re-list the case on 31.03.2011.

50	Case No.:33/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00732/AM11/	RLA File :04/24/040/00239/AM11/	Lic.No/Date:0410120009 21.12.2010	Defer Date: 31.05.2011
	Decision : The Committee noted that based on D.L. from DC(MSME) some information has been sought from the firm vide this office letter dated 29.03.2011. The Committee therefore decided to await the firm's reply and to re-list the case on 31.03.2011.			

51	Case No.:19/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00718/AM11/	RLA File :07/24/040/00380/AM11/	Lic.No/Date:0710076235 23.12.2010	
	Decision : As per written comments of DIT received vide their U.O. Note No.17(29)/2011-IPHW dated 14.03.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

52	Case No.:25/36/80-ALC2/2010	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00724/AM11/	RLA File :02/24/040/00168/AM11/	Lic.No/Date:0210152463 23.12.2010	Defer Date: 31.05.2011
	Decision : The Committee handed over the firm's reply to DIPP for examination and comments. The Case may be re-listed on 31.05.2011.			

53	Case No.:16/39/80-ALC2/2010	Party Name:LINCOLN HELIOS (1) LTD	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00818/AM11/	RLA File :07/24/040/00396/AM11/	Lic.No/Date:0710076349 29.12.2010	Defer Date: 31.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.5.2011:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Use of the export products with their catalogue.			

	Case No.:28/39/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00830/AM11/	RLA File :31/24/040/00119/AM11/	Lic.No/Date:3110046183 29.12.2010	Defer Date: 31.05.2011

54	Decision :On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.05.2011:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format for item No. 232,255,258. 2. Net weight & gross weight of “Crank Case casting”. The firm may also give the process of manufacture of the component out of the above raw material.
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	Case No.:11/39/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00813/AM11/	RLA File :03/95/040/00733/AM11/	Lic.No/Date:0310608646 30.12.2010	Defer Date: 31.05.2011
55	Decision :On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.05.2011:- 1. Information in respect of Sl.No.4,5, 11 & 13 of the Standard Deficiency Format export product wise.			

	Case No.:2/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00701/AM11/	RLA File :09/24/040/00450/AM11/	Lic.No/Date:0910045023 03.01.2011	Defer Date: 31.05.2011
56	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.05.2011:- 1. Weight of each export product separately (LP Heaters, HP Heaters etc separately) 2. Net weight & gross weight of different casting & forgings. 3. Serial no 4,5,9 & 11 of SDL export product wise.(LP Heaters, HP Heaters etc separately) 4. Use of each component proposed for import in the manufacture of export product. 5. Length & weight of different tubes proposed for import.			

	Case No.:4/36/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00703/AM11/	RLA File :53/24/040/00025/AM11/	Lic.No/Date:5310011980 04.01.2011	

57

Decision : The Committee deliberated that the written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010 and 22.03.2011. The Committee decided to ratify the norms in respect of the subject advance authorization as per written comments of C&PC on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant -material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Valve Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11.Relevant Plasma Cap (Rubber Cap)	Net-to-net
12.Relevant Soft Shell Filter (CRC Filter)	Net to Net

The Regional Authority may take necessary action accordingly.

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Case No.:5/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
HQ File :01/80/050/00704/AM11/	RLA File :05/23/040/00280/AM11/	Lic.No/Date:0510280956 04.01.2011	Defer Date: 31.05.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

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Case No.:6/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
HQ File :01/80/050/00705/AM11/	RLA File :05/23/040/00281/AM11/	Lic.No/Date:0510280957 04.01.2011	Defer Date: 31.05.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

60

Case No.:7/36/80-ALC2/2010	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
HQ File :01/80/050/00706/AM11/	RLA File :05/23/040/00282/AM11/	Lic.No/Date:0510280959 04.01.2011	Defer Date: 31.05.2011

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

61	Case No.:23/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Rejected
	HQ File :01/80/050/00722/AM11/	RLA File :61/24/040/00072/AM11/	Lic.No/Date:6110000544 04.01.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnished any reply with reference to this office letter dated 10.02.2011 and subsequent reminder dated 22.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

62	Case No.:24/36/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00723/AM11/	RLA File :06/24/040/00049/AM11/	Lic.No/Date:0610020433 05.01.2011	Defer Date: 31.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 31.05.2011.			

63	Case No.:30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	Defer Date: 31.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.05.2011: - 1. Specific item of export with details of Auxiliaries & quantity of export in number and weight separately. 2. Net weight & gross weight of castings & forgings proposed for import 3. Sl no 3(Legible Drawing), 4 5 & 11 of SDL export product wise.			

64	Case No.:10/36/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00709/AM11/	RLA File :09/24/040/00442/AM11/	Lic.No/Date:0910045076 07.01.2011	Defer Date: 31.05.2011
	Decision : The Committee noted that the firm application has been sent to Ministry of Defence on 24.03.2011 and decided to await the comments of Ministry of Defence. The case may be re-listed on 31.05.2011.			

65	Case No.:11/36/80-ALC2/2010	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00710/AM11/	RLA File :31/21/040/00276/AM11/	Lic.No/Date:3110046340 07.01.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 31.05.2011.			

66	Case No.:12/36/80-ALC2/2010	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00711/AM11/	RLA File :05/23/040/00264/AM11/	Lic.No/Date:0510281397 12.01.2011	Defer Date: 31.05.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011			

67	Case No.:13/36/80-ALC2/2010	Party Name:DONG WOO SURFACE TECH (INDIA) PVT. LTD.,	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00712/AM11/	RLA File :04/24/040/00277/AM11/	Lic.No/Date:0410120619 12.01.2011	Defer Date: 31.05.2011
	Decision : The Committee noted that based on D.L. from DC(MSME) some information has been sought vide this office letter dated 22.03.2011. The Committee therefore decided to await the firm's reply and to re-list the case on 31.05.2011.			

68	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	Defer Date: 31.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.05.2011: - 1. Specific item of export with details of Auxiliaries & quantity of export in number and weight separately. 2. Net weight & gross weight of castings & forgings proposed for import 3. Sl no 4 5 & 11 of SDL export product wise.			

69	Case No.:22/39/80-ALC2/2010	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00824/AM11/	RLA File :06/24/040/00056/AM11/	Lic.No/Date:0610020559 12.01.2011	Defer Date: 31.05.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

70	Case No.:15/36/80-ALC2/2010	Party Name:ASACO PVT LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Withdrawn
	HQ File :01/80/050/00714/AM11/	RLA File :09/70/040/00175/AM11/	Lic.No/Date:0910045124 13.01.2011	
Decision : The Committee noted that the case has already been approved in Meeting No. 39/11 dated 08.03.2011. Accordingly case has been withdrawn.				

71	Case No.:18/36/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00717/AM11/	RLA File :31/21/040/00312/AM11/	Lic.No/Date:3110046436 14.01.2011	Defer Date: 31.05.2011
Decision : The Committee decided to forward the firm's application again to DHI for examination and comments and to re-list the case on 31.05.2011.				

72	Case No.:19/39/80-ALC2/2010	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00821/AM11/	RLA File :17/24/040/00036/AM11/	Lic.No/Date:1710003714 19.01.2011	Defer Date: 31.05.2011
Decision : The Committee decided to await the comments of DIT and to re-list the case on 31.05.2011.				

73	Case No.:20/39/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00822/AM11/	RLA File :03/94/040/00941/AM11/	Lic.No/Date:0310611795 19.01.2011	Defer Date: 31.05.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to DIT letter dt.16.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information to DIT within a period of 15 days from the date of issue of communication failing which their case will be rejected without further notice. The case may be re-listed on 31.05.2011.				

74	Case No.:21/39/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00823/AM11/	RLA File :03/94/040/00942/AM11/	Lic.No/Date:0310611805 19.01.2011	Defer Date: 31.05.2011
Decision : The Committee observed that no reply of the firm had been received by this office in response to DIT letter dt.16.03.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information to DIT within a period of 15 days from the date of issue of communication failing which their case will be rejected without further notice. The case may be re-listed on 31.05.2011.				

75	Case No.:17/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00819/AM11/	RLA File :61/24/040/00074/AM11/	Lic.No/Date:6110000553 25.01.2011	Defer Date: 31.05.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 31.05.2011.

76	Case No.: 29/39/80-ALC2/2010	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00831/AM11/	RLA File :07/21/040/00757/AM11/	Lic.No/Date:0710076903 25.01.2011	Defer Date: 31.05.2011
Decision : The Committee handed over the firm's application to DHI in the meeting for examination and comments. The case may be re-listed on 31.05.2011.				

77	Case No.: 25/39/80-ALC2/2010	Party Name:PLAST TECH ENGINEERING	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00827/AM11/	RLA File :04/24/040/00284/AM11/	Lic.No/Date:0410121063 28.01.2011	
Decision : As per written comments of DC(MSME) of vide their U.O. Note No.3139/2010-ME dated 24.09.2010, the committee decided after taking clue from H-27 norms for the export product "Articles made of Nylon Resin - "Articles made of Nylon Resin-Quantity – 76000Kg. in respect of the subject advance authorization on repeat basis as per Advance Authorization No. 0410114950 dated 25.06.2010 ratified in Meeting No. 26/11 dated 28.9.2010 may be ratified as under:- Item of import i.e. Relevant Nylon may be recommended with 5% wastage and accordingly the quantity of import item may be recommend as 79,800 Kg. The Regional Authority may take necessary action accordingly.				

78	Case No.: 7/2/80-ALC2/2011	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00928/AM11/	RLA File :31/24/040/00170/AM10/	Lic.No/Date:3110046726 01.02.2011	Defer Date:
Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.05.2011 - 1. Net weight & gross weight of "crank Case casting". The firm may also give the process of manufacture of the component out of the above raw material. 2. Sl no 11 of SDL for item no 232, 255, 258.				

79	Case No.: 23/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00825/AM11/	RLA File :61/24/040/00078/AM11/	Lic.No/Date:6110000557 03.02.2011	Defer Date: 31.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 31.05.2011.				

80	Case No.:1/39/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00803/AM11/	RLA File :31/21/040/00353/AM11/	Lic.No/Date:3110046848 10.02.2011	Defer Date: 31.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.				

81	Case No.:2/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00804/AM11/	RLA File :04/24/040/00257/AM11/	Lic.No/Date:0410121550 11.02.2011	Defer Date: 31.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 31.05.2011.				

82	Case No.:5/39/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status Deferred
	HQ File :01/80/050/00807/AM11/	RLA File :31/21/040/00364/AM11/	Lic.No/Date:3110046899 11.02.2011	Defer Date: 31.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 31.05.2011.				

83	Case No.:7/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00809/AM11/	RLA File :04/24/040/00104/AM11/	Lic.No/Date:0410121605 14.02.2011	Defer Date: 31.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 31.05.2011.				

84	Case No.:9/39/80-ALC2/2010	Party Name:IDMC LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Closed
	HQ File :01/80/050/00811/AM11/	RLA File :34/24/040/00245/AM11/	Lic.No/Date:3410029337 14.02.2011	
Decision : The Committee noted that R.A., Vadodara has informed vide their letter dated 29.03.2011 that Advance Authorization was issued under GN-4 with accountability clause for engineering products as the items allowed for import were components. The Committee therefore decided to treat the case as closed on the part of NC. The Regional Authority may take note of the NC decision for information.				

	Case No.:10/39/80-ALC2/2010	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
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85	HQ File :01/80/050/00812/AM11/	RLA File :03/95/040/00915/AM11/	Lic.No/Date:0310616011 15.02.2011	Defer Date: 31.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 31.05.2011.				

86	Case No.:14/39/80-ALC2/2010	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00816/AM11/	RLA File :22/24/040/00091/AM11/	Lic.No/Date:2210010996 15.02.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 31.05.2011.			

87	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 31.05.2011.			

88	Case No.:32/39/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00834/AM11/	RLA File :05/24/040/00381/AM11/	Lic.No/Date:0510284047 15.02.2011	Defer Date: 31.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

89	Case No.:33/39/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00835/AM11/	RLA File :61/24/040/00080/AM11/	Lic.No/Date:6110000561 15.02.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 31.05.2011.			

90	Case No.:34/39/80-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00836/AM11/	RLA File :03/95/040/00799/AM11/	Lic.No/Date:0310616498 17.02.2011	Defer Date: 31.05.2011
	Decision : The Committee noted that the firm's application has been forwarded to Ministry of Mines on 16.03.2011 for examination and comments. The Committee decided to await the comments of Ministry of Mines. The case may be re-listed on 31.05.2011.			

91	Case No.:38/39/80-ALC2/2010	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00840/AM11/	RLA File :31/24/040/00233/AM11/	Lic.No/Date:3110046959 17.02.2011	Defer Date: 31.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

92	Case No.:36/39/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00838/AM11/	RLA File :02/24/040/00255/AM10/	Lic.No/Date:0210154977 18.02.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to forward the firm's application to DHI for examination and comments. The case may be re-listed on 31.05.2011.			

93	Case No.:41/39/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00843/AM11/	RLA File :09/24/040/00524/AM11/	Lic.No/Date:0910045585 18.02.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to forward the firm's application to Ministry of Defence on 13.04.2011 for examination and comments. The Committee decided to await the comments of Ministry of Defence only as the subject matter pertains to them. The case may be re-listed on 31.05.2011.			

94	Case No.:42/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00844/AM11/	RLA File :03/95/040/00874/AM11/	Lic.No/Date:0310616717 18.02.2011	Defer Date: 31.05.2011
	Decision: The Committee noted that the firm application has been sent to DHI on 24.03.2011 for examination and comments. The Committee decided to defer the case and to re-list the case on 31.05.2011.			

95	Case No.:37/39/80-ALC2/2010	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00839/AM11/	RLA File :04/24/040/00307/AM11/	Lic.No/Date:0410121739 21.02.2011	Defer Date: 31.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 31.05.2011.			

96	Case No.:40/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00842/AM11/	RLA File :04/24/040/00231/AM11/	Lic.No/Date:0410121741 21.02.2011	Defer Date: 31.05.2011

Decision : The Committee decided to forward a copy of firm's application to DHI and the case may be relisted on 31.05.2011.

97	Case No.:44/39/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00846/AM11/	RLA File :03/95/040/00930/AM11/	Lic.No/Date:0310616990 21.02.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total net of export products to be specified as 213.6 MT. 2. Weights of 50 MT, 70 MT & 80 MT to be specified with the quantities of import items at Sl. No 1, 2 & 3 respectively. 3. Quantities of import items at S.No. 1, 2 & 3 to be allowed on net to net basis with accountability clause. 4. Quantity of import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports 5. Quantity of import item at S.No. 5 to be allowed on net to net basis as claimed by the firm. 6. Quantity of import item at S.No. 6 to be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

98	Case No.:45/39/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00847/AM11/	RLA File :03/95/040/00931/AM11/	Lic.No/Date:0310616992 21.02.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total net of export products to be specified as 576.2 MT. 2. Weights of 140 MT, 213 MT & 200 MT to be specified with the quantities of import items at Sl. No 1, 2 & 3 respectively. 3. Quantities of import items at S.No. 1, 2 & 3 to be allowed on net to net basis with accountability clause. 4. Quantity of import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports 5. Quantity of import item at S.No. 5 to be allowed on net to net basis as claimed by the firm. 6. Quantity of import item at S.No. 6 to be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

	Case No.:46/39/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00848/AM11/	RLA File :07/24/040/00415/AM11/	Lic.No/Date:0710077490 22.02.2011	

99	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No.3(04)/11-TSW(B)/209 dated 04/06.04.2011 observing that the firm proposes to import unfinished armature plate of weight 4.2885 gm and the weight of finished product is 3.5855 gm resulting in wastage 19.6%. The value addition is 100%. The Committee deliberated the comments of DHI and decided to ratify the norms in respect of the subject advance authorization as under:- 1. The export weight is 3.5855 gm each to be incorporated in the license. 2. The firm may be allowed duty free import of 21,24,000 numbers of unfinished armature plate of weight 8805 kg with net wastage of 15.6 % with 20% recovery & the balance quantity to be imported by paying duty. 3. Consumables to be allowed at 3% of FOB value of export as applied for. The Regional Authority may take necessary action accordingly.		
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100	Case No.: 47/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	Defer Date: 31.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.				

101	Case No.: 48/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	Defer Date: 31.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.				

102	Case No.: 9/2/80-ALC2/2011	Party Name:THERMAX LTD.,	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00930/AM11/	RLA File :31/24/040/00273/AM11/	Lic.No/Date:3110047467 21.03.2011	Defer Date:31.05.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 31.05.2011.				

103	Case No.: 12/2/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00933/AM11/	RLA File :05/24/040/00427/AM11/	Lic.No/Date:0510286528 21.03.2011	Defer Date: 31.05.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 31.05.2011 1. Information in respect of Sl.No.3,4,5 11 & 13 of the Standard Deficiency Format.				

104	Case No.:10/2/80-ALC2/2011	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00931/AM11/	RLA File :31/24/040/00280/AM11/	Lic.No/Date:3110047494 22.03.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 31.05.2011.			

105	Case No.:13/2/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00934/AM11/	RLA File :05/24/040/00428/AM11/	Lic.No/Date:0510286557 22.03.2011	Defer Date:
	Decision : The Committee noted that the firm application has been sent to C&PC on 13.04.2011. The Committee decided to await the comments of C&PC and to re-list the case on 31.05.2011.			

106	Case No.:11/2/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00932/AM11/	RLA File :31/24/040/00283/AM11/	Lic.No/Date:3110047508 23.03.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 31.05.2011.			

107	Case No.:14/2/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00935/AM11/	RLA File :05/23/040/00367/AM11/	Lic.No/Date:0510286717 23.03.2011	Defer Date: 31.05.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 04.04.2011 for examination and comments. The case may be re-listed on 31.05.2011			

108	Case No.:8/2/80-ALC2/2011	Party Name:MICROFINISH VALVES PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00929/AM11/	RLA File :07/24/040/00489/AM11/	Lic.No/Date:0710078298 24.03.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 31.05.2011.			

109	Case No.:15/2/80-ALC2/2011	Party Name:MVS ENGINEERING LTD	Meet No/Date:2/80- ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00936/AM11/	RLA File :05/24/040/00412/AM11/	Lic.No/Date:0510286765 24.03.2011	Defer Date: 31.05.2011

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 31.05.2011.

110	Case No.:6/2/80-ALC2/2011	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00927/AM11/	RLA File :04/24/040/00350/AM11/	Lic.No/Date:0410122852 25.03.2011	Defer Date: 31.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 13.4.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.			

111	Case No.:18/2/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00939/AM11/	RLA File :09/24/040/00550/AM11/	Lic.No/Date:0910046072 25.03.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 31.05.2011..			

112	Case No.:17/2/80-ALC2/2011	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00938/AM11/	RLA File :05/23/040/00363/AM11/	Lic.No/Date:0510286865 28.03.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP/DHI for examination and submission of comments. The case may be re-listed on 31.05.2011.			

113	Case No.:20/2/80-ALC2/2011	Party Name:HEXAGON METROLOGY INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00941/AM11/	RLA File :05/23/040/00266/AM11/	Lic.No/Date:0510287163 29.03.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 31.05.2011.			

114	Case No.:3/2/80-ALC2/2011	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00003/AM12/	RLA File :07/24/040/00547/AM11/	Lic.No/Date:0710078428 29.03.2011	Defer Date:
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP/DC(MSME) for examination and submission of comments. The case may be re-listed on 31.05.2011.			

115	Case No.:4/2/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00004/AM12/	RLA File :07/24/040/00540/AM11/	Lic.No/Date:0710078432 29.03.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 31.05.2011.			

116	Case No.:2/2/80-ALC2/2011	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00002/AM12/	RLA File :07/24/040/00541/AM11/	Lic.No/Date:0710078477 30.03.2011	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

117	Case No.:5/2/80-ALC2/2011	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Approved
	HQ File :01/80/050/00005/AM12/	RLA File :07/24/040/00532/AM11/	Lic.No/Date:0710078476 30.03.2011	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

118	Case No.:19/2/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00940/AM11/	RLA File :31/24/040/00278/AM11/	Lic.No/Date:3110047653 31.03.2011	Defer Date: 31.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 31.05.2011.			

119	Case No.:1/2/80-ALC2/2011	Party Name:BANDO (INDIA) PVT. LTD.,	Meet No/Date:2/80-ALC2/2011 19.04.2011	Status: Deferred
	HQ File :01/80/050/00001/AM12/	RLA File :05/23/040/00001/AM12/	Lic.No/Date:0510287392 04.04.2011	Defer Date: 31.05.2011

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 31.05.2011.

S.No.03

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/ 00495/AM11/DES.I	Lic.No. & Date
Meeting No.02/12	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 19.04.2011	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

The Committee decided to remind R.A. to send complete application of the firm and to re-list the case on 31.05.2011.

S.No.30

Case No A/R – 152	M/s. Thermax LTd.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No.02/12		RA.F.No.31/24/040/00153/AM08	3110030218
Date: 19.04.2011		Ratification of norms.	dt.08.08.2007

The representative of the firm Shri Jacob George, Deputy General Manager Commercial (Internal Business); B.M. Dhumal, Manager (Imports) & others; appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee decided to ratify the deliberated written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/57 dated 13/18.01.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

Export

Export weight 1879.8 MT may be incorporated in the license.

Import

The firm has not indicated any wastage in Appendix 11A of application. So wastage is not allowed on the same.

1. Item No 1 – Allowed import of 3220 kg. of length 618 meters without any wastage.
2. Item No.2 – Allowed import of 1300 kg of length 74.5 meter meters without any wastage.
3. Item No. 3 – Allowed import of 32700 kg of length 41547 meters with out any wastage.
4. Item No. 4 & 5 – These are components & to be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.31

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No.02/12		RA F.No.03/94/040/00587/AM08	0310442080
Date: 19.04.2011		Ratification of norms	dt.06.09.2007

The Committee observed that the firm has not replied to this office letter dated 01.4.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 31.05.2011.

S.No.32

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.02/12		RLA No.61/24/040/00069/AM09	6110000286
Date: 19.04.2011		Ratification of Norms	dt.06.02.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

S.No.33

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date 6110000313 dt.29.05.2009
Meeting No.02/12		RLA No.61/24/040/00007/AM10	
Date: 19.04.2011		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

S.No.34

Case No. A/R- 141	M/s. Mahati Electrics, Pune	F.No. 01/85/50/ 00005/AM09/DES.I	Lic.No. & Date 3110032430 dt.23.01.2008
Meeting No.02/12		RA F.No.31/24/040/00308/AM08	
Date: 19.04.2011		Ratification of norms	

The Committee noted written comments of DHI received vide their U.O. Note No.3(26)/09-TSW(B)/211 dated 20.01.2011 & 06/08.04.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

(i) The description of item no 41 may be amended to “Governor Sub Assy” & quantity of import as one number & that of item no 42 may be amended to “Exciter for Generator” & quantity of import as one number and import may be allowed under GN-4.

(ii) Allowing import of item No. 45 under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.35

Case No. A/R- 99	M/s. United Drilling Tools Pvt. Ltd., Delhi	HQ F.No.01/80/50/00815/AM09/DES-I	Lic. No. & Date 0510225008 dt.05.08.2008
Meeting No.02/12		RLA No.05/24/040/00305/AM09	
Date: 19.04.2011		Revision of norms	

The Committee noted the written comments of DHI received vide their U.O. Note No. 3(86)/09-TSW(B)/193 dated 01.04.2011 and observed that the firm has represented against reduction of quantity of import item No1- As per information submitted and calculation, the recovery can be taken 11%. The entitlement comes to 39 (Net wastage of 32%) & import item 3 firm entitlement comes to 47.03 numbers after considering recovery of 16% with wastage of 27%.. The Committee, therefore, decided to advise the firm to appear before the NC **in person** along with and technical expert to explain their case with full facts of the case. The case may be relisted on 31.05.2011.

S.No.36

Case No. A/R-110	M/s. Godrej & Boyce MFG. Co. Ltd., Mumbai	F.No. 01/80/50/ 00522/AM10/DES.I	Lic.No. & Date 0310539241 dt.24.09.2009
Meeting No.02/12		RA F.No.03/94/040/00528/AM10	
Date: 19.04.2011		Ratification of norms	

The Committee noted that firm has informed vide their letter dated 29.03.2011 that their export order has been cancelled and they have not imported under this license. They are also surrendering the license to Jt. D.G.F.T., Mumbai and requested to withdraw their case. The Committee, therefore, decided to close the case on the par of NC.

The Regional Authority may take necessary action accordingly.

S.No.37

Case No. A/R- 167	M/s. Bharat Heavy	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date
Meeting No.02/12	Electricals Ltd.,	RA F.No.61/24/040/00036/AM10	6110000362
Date: 19.04.2011	Haridwar	Ratification of norms	dt.13.10.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

S.No.38

Case No. A/R- 168	M/s. Godrej &	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date
Meeting No.02/12	Boyce Mfg. Co.	RA F.No.03/94/040/00798/AM09	0310497146
Date: 19.04.2011	LTd., Mumbai	Ratification of norms	dt.10.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

S.No.39

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/ 01550/AM09/DES.I	Lic.No. & Date
Meeting No.02/12		RA F.No.31/21/040/00296/AM09	3110036393
Date: 19.04.2011		Ratification of norms	dt.11.12.2008

The representative of the firm Shri Jacob George, Deputy General Manager Commercial (Internal Business); B.M. Dhumal, Manager (Imports) & others; appeared before the Committee for personal hearing. They explained the case to the Committee. The firm's representatives were asked to furnish details of actual export product and specific import against it and justify the quantity of import through calculation/documentary evidence supported by drawing. For items manufactured by the firm, shipping bill are required to be produced. The firm's representative promised to furnish the complete reply as per advice. The case may be re-listed on 31.05.2011.

S.No.40

Case No. A/R- 174	M/s. Boving	F.No. 01/80/50/ 00218/AM09/DES.I	Lic.No. & Date
Meeting No.02/12	Fouress Pvt. Ltd.,	RA F.No.07/24/040/00524/AM09	0710061697
Date: 19.04.2011		Ratification of norms	dt.15.12.2008

The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

S.No.41

Case No. A/R- 175	M/s. Precihole	F.No. 01/80/50/ 00942/AM08/DES.I	Lic.No. & Date
Meeting No.02/12	Machine Pvt. Ltd.,	RA F.No.03/95/040/00586/AM08	0310443655
Date: 19.04.2011		Ratification of norms	dt.19.09.2010

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 31.05.2011.

S.No.42

Case No. A/R- 190	M/s. Blue Star Ltd.,	F.No. 01/80/50/01756/AM09/DES.I	Lic.No. & Date
Meeting No.02/12	Mumbai	RA F.No.03/94/040/00766/AM09	0310494391
Date: 19.04.2011		Amendment /correction of norms	dt.17.11.2008

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 31.05.2011.

S.No.43

Case No. A/R- 192	M/s. Andritz Hydro	F.No. 01/80/50/01612/AM09/DES.I	Lic.No. & Date
Meeting No.02/12	Pvt. Ltd.,	RA F.No.05/24/040/00631/AM09	0510233247
Date: 19.04.2011		Ratification of norms	dt.23.12.2008

The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(83)/09-TSW(B)/191 dated 31.03.2011, which observed as follows:-

- (i) No new information with reference to item No. 1 to 4 given by the firm;
- (ii) Import of dome may not be required as it is testing facility;
- (iii) Flow measurement for export not furnished with specific item and quantity;
- (iv) Documentary proof import of item No. 86 that it is software & not a tool;
- (v) No new information regarding main inlet valve.

The Committee, therefore, decided to advise the firm to appear before the NC **in person** along technical expert with full facts of the case. The case may be relisted on 31.05.2011.

S.No.44

Case No. A/R- 193	M/s. Air Liquid	F.No. 01/80/50/00024/AM10/DES.I	Lic.No. & Date
Meeting No.02/12	Engineering India	RA F.No.09/70/040/00167/AM09	0910036290
Date: 19.04.2011	Pvt. Ltd., Hyderabad	Ratification of norms	dt.12.12.2008

As per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Description, quantity and net weight of export product to be modified as under:

Description	Quantity	Net Export Weight
Air Separation Unit consisting of Valve Skid	1No.	41 MT

2. Import items from Sl. No. 1 to 6, 8, 10 & 12 to 20 to be deleted as the same are not required in the manufacture of revised export product.
3. Quantities of import items at Sl. No. 7 & 9 to be allowed as 13 Nos. & 6 Nos. respectively on net to net basis with accountability clause.
4. Description of import item at Sl. No. 11 to be modified as "Relevant Carbon Steel Plates/Channel/Angles/Flats/Rods" and its quantity to be allowed as 29 MT on net to net basis.
5. Import item at Sl. No 21 to be allowed on net to net basis.
6. Quantity of import item at Sl. No. 22 to be allowed as 5 Nos. on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

S.No.45

Case No. A/R- 195	M/s. Bharat Heavy	F.No. 01/80/50/00758/AM10/DES.I	Lic.No. & Date
Meeting No.02/12	Electricals Ltd.,	RA F.No.04/24/040/00249/AM10	0410110777
Date: 19.04.2011	Ranipet	Ratification of norms	dt.12.01.2010

The Committee noted that reply submitted by the firm is insufficient. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following details from the firm and to re-list the case on 31.05.2011: -

1. Separate quantity of pipes (in mtrs.) and fittings (in Numbers) for import item at S.No. 6 and basis thereof.

2. Quantities of testing chemicals at Sl. No. 7 & 8 and basis/justification for their quantities.

S.No.46

Case No. A/R- 196	M/s. Bharat Heavy	F.No. 01/80/50/00819/AM10/DES.I	Lic.No. & Date
Meeting No.02/12	Electricals Ltd.,	RA F.No.04/24/040/00290/AM10	0410112044
Date: 19.04.2011	Ranipet	Ratification of norms	dt.02.03.2010

The Committee noted that reply submitted by the firm is insufficient. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following details from the firm and to re-list the case on 31.05.2011: -

1. Total weight of export product has now been indicated as 610 MT as against 905 MT in the original application and the same may be clarified.
2. Quantity of import item at Sl. No. 9 and basis/justification thereof.
3. Specific item of import at Sl. No. 12 & 13 and basis/justification for their quantities.
4. Specific description of import items of import items at Sl. Nos. 15, 16 & 17.
5. Separate quantity of pipes (in mtrs.) and fittings (in Numbers) for import items at Sl. Nos. 19, 20 & 22 and basis thereof.
6. Constituents of "Sets" for all the import items.

S.No.47

Case No. A/R- 189	M/s. Nicomet	F.No. 01/80/50/01590/AM06/DES.I	Lic.No. & Date
Meeting No.02/12	Industries Ltd.,	RA F.No.03/95/040/01527/AM06	0310372647
Date: 19.04.2011		Ratification of norms	dt.22.03.2006

The representative of the firm Shri Vipul Porwal, Chief Executive Officer and Sh. Ashok Mehtra; appeared before the Committee for personal hearing. They explained the case to the Committee. The representative of DC(MSME) present in the meeting suggested to ratify the norms of the export item "Cobalt Metal" based on earlier decision in the similar cases taken as per sub-Committee report in respect of M/s Nicomet Industries Ltd. and comments on M/s Rubamin Ltd case. The Committee decided to ratify the norms in respect of the subject advance authorization subject to furnishing of Comments of DC(MSME). DC(MSME) furnished the written comments vide their U.O. note No. 30(3)/2011-ME dated 21.04.2011. The norms in respect of the subject advance authorization are ratified as under:-

Export Products Cobalt Metal ----- 1 Kg.

S.No.	Import Item	Quantity allowed per 1 kgs of Cobalt Metal
1.	Intermediate product of Cobalt metallurgy	1.075 Kg including 7.5 % wastage
2.	Caustic Soda flaks	4.34 kg./kg cobalt of metal as per sub Committee recommendations
3.	EXXSOL D80/SUPERIOR KERSENE OIL/ SAFRASOL D80/SHELLSOL 2046 d80/shell	0.143 LITER/KG OF COBALT METAL as per sub Committee recommendations
4.	SOLVENT (LIX664M/IONQUES 801/VERSATIC 10)	0.086 KG/KG OF COBALT METAL as per sub Committee recommendations

The Regional Authority may take necessary action accordingly.

S.No.48

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date
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Meeting No.02/12	RA F.No.31/24/040/00143/AM09	3110035317
Date: 19.04.2011	Ratification of norms	dt.09.09.2008

The representative of the firm Shri Jacob George, Deputy General Manager Commercial (Internal Business); B.M. Dhumal, Manager (Imports) & others; appeared before the Committee for personal hearing. They explained the case to the Committee. The firm's representatives were asked to furnish details of actual export product and specific import against it and justify the quantity of import through calculation/documentary evidence supported by drawing. For items manufactured by the firm, shipping bill are required to be produced. The firm's representative promised to furnish the complete reply as per advice. The case may be re-listed on 31.05.2011.

Case No. A/R-03	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01101/AM08/DES.I	Lic. No. & date
Meeting No. 02/12		RA.F.No.04/24/040/00349/AM08	0410093469 dt.25.01.2008
Date: 19.04.2011		Ratification of norms	

The Committee noted that the firm has requested vide their letter dated 12.04.2011 to postpone the personal hearing to 03.05.2011. The Committee decided to postpone the personal hearing on 31.05.2011 and to re-list the case on 31.05.2011.

Case No. A/R-04	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01098/AM08/DES.I	Lic. No. & date
Meeting No. 02/12		RA.F.No.04/24/040/00324/AM08	0410092979 dt.02.01.2008
Date: 19.04.2011		Ratification of norms	

The Committee noted that the firm has requested vide their letter dated 12.04.2011 to postpone the personal hearing to 03.05.2011. The Committee decided to postpone the personal hearing on 31.05.2011 and to re-list the case on 31.05.2011. DHI's written comments dated 09.03.2011 has been received.

Case No. A/R-05	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00253/AM10/DES.I	Lic. No. & date
Meeting No. 02/12		RA.F.No.04/24/040/00034/AM10	0410106305 dt.21.07.2009
Date: 19.04.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

Case No. A/R-06	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00333/AM09/DES.I	Lic. No. & date
Meeting No. 02/12		RA.F.No.04/24/040/00383/AM08	0410094754 dt.25.03.2008
Date: 19.04.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

Case No. A/R-07	M/s. Kamal Rubber Plast	HQF.No.01/80/050/00496/AM10/DES.I	Lic. No. & date
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Meeting No. 02/12	Industries P. LTd.,	RA.F.No.05/23/040/00063/AM10	0510251132 dt.20.10.2009
Date: 19.04.2011		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

Case No. A/R- 08	M/s. Johnson Matthey India Pvt. LTd., Gurgaon	HQF.No.01/80/050/00501/AM10/DES.I	Lic. No. & date
Meeting No. 02/12		RA.F.No.05/24/039/00001/AM10	0510240582 dt.29.04.2009
Date: 19.04.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 31.05.2011.

Case No. A/R- 09	M/s. Cantronics Office Equipments Pvt. LTd., Thane	HQF.No.01/80/050/00399/AM11/DES.I	Lic. No. & date
Meeting No. 02/12		RA.F.No.03/94/040/00342/AM11	0310585473 dt.29.07.2010
Date: 19.04.2011		Ratification of norms	

The Committee was apprised that the firm was also given personal hearing by the Chairman and the request was examined on file. In view of the fact that in similar cases earlier, the norms were ratified by the Norms Committee, the Committee decided to ratify the norms in this case on repeat basis i.e. similar to norms ratify in Advance Authorization

No. A.0310532496 dated 05.08.2009 in Meeting No. 38/10 held on 05.08.2009, as under:-

1. Quantity of Empty Cartridges may be allowed on net-to-net basis.
2. Quantity of Toner may be allowed as Net + 5% wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R- 10	M/s. Cantronics Office Equipments Pvt. LTd., Thane	HQF.No.01/80/050/00398/AM11/DES.I	Lic. No. & date
Meeting No. 02/12		RA.F.No.03/94/040/00341/AM11	0310585472 dt.29.07.2010
Date: 19.04.2011		Ratification of norms	

The Committee was apprised that the firm was also given personal hearing by the Chairman and the request was examined on file. In view of the fact that in similar cases earlier, the norms were ratified by the Norms Committee, the Committee decided to ratify the norms in this case on repeat basis i.e. similar to norms ratify in Advance Authorization

No. A.0310532496 dated 05.08.2009 in Meeting No. 38/10 held on 05.08.2009, as under:-

1. Quantity of Empty Cartridges may be allowed on net-to-net basis.
2. Quantity of Toner may be allowed as Net + 5% wastage.

The Regional Authority may take necessary action accordingly.

S.No.06

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No.02/12		

Date: 19.04.2011	Alleged swindling of several crores of Govt. revenue –DEPB.
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The Committee decided to examine the case on file and to re-list the case on 31.05.2011.

Sl.No.07

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.02/12		Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 19.04.2011		

The Committee noted the written comments of the representative DHI received vide U.O. Note No. 01/08/10-TSW(B) dated 19.04.2011 that the firm has submitted information along with samples vide their letter of dated 24-01-11 & 2-2-11. It is observed that the firm has taken over size raw material. For example for part no 4009944 (Item no 12), the dia of final product is 12.7 mm & length is 97.46 mm against which the firm has taken bar of dia 16 mm & length 103 mm. Similarly for item no 13 the dia of final product is 21.2 mm against which the firm has taken bar of dia 25 mm. The Committee, therefore, decided to ask the firm to give calculation of raw material taking in to account the actual size of bar required & not over size bars. The case may be re-listed on 31.05.2011.

Case No.C-01	M/s. Snecma Hal Aerospace LTD.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.02/12		
Date: 19.04.2011		Fixation of SION for Export Product "(Fluid System)– Air Crafts Part.

The Committee to await the comments from DGCA and to relist the case on 31.05.2011.

Case No.C-02	M/s. Kumar Exports, Ludhiana	HQ F.No.01/80/162/00057/AM12/DES.I
Meeting No.02/12		
Date: 19.04.2011		Denial of DEPB benefits by the ICD Ludhiana Customs against the export product under Sl. No.51/426 of DEPB rate Schedule.

The Committee decided to call the following information from the firm:-

- (i) Quantity of import/material used;
- (ii) Duty applicable under SION 531; 446 & 426
- (iii) Details of the product; Drawing; flow chart and photographs of the product.

The case may be re-listed on 31.05.2011
